

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building , 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 92/TT/2012

Date: 11.9.2012

To,
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission Tariff for LILO of 400 KV S/C Meramundali-Jeypore Transmission Line and associated bays at Bolangir Sub-station alongwith 02 Nos 50 MVAR Shunt Reactor ,01 No 80 MVAR Bus Reactor and 02 Nos 315 MVA associated with Eastern Region Strengthening Scheme-III in Eastern Region

Sir,

With reference to your above mentioned petition, please furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 5.10.2012:

- a) Justification for claiming additional RoE, when all the assets as per the scope of work have not been yet commissioned;
- b) Actual DOCO of the assets commissioned and status of the remaining assets;
- c) Break-up of additional capital expenditure claimed under regulation 9(1) of the 2009 regulations;
- d) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.4.2010 and 16.6.2010 regarding benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-stations.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building , 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 92/TT/2012

Date: 25.10.2012

To,
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission Tariff for LILO of 400 KV S/C Meramundali-Jeypore Transmission Line and associated bays at Bolangir Sub-station alongwith 02 Nos 50 MVAR Shunt Reactor ,01 No 80 MVAR Bus Reactor and 02 Nos 315 MVA associated with Eastern Region Strengthening Scheme-III in Eastern Region

Sir,

In continuation of this Commission's Record of Proceedings for hearing held on 11.10.2012, this is further to state that the following information may kindly be furnished on affidavit, with advance copy to the respondents/ beneficiaries, latest by 25.11.2012:-

- (a) Management certificates for assets commissioned and expected to be commissioned on 1.10.2012 (actual DOCO) and 1.11.2012 (anticipated DOCO) respectively. Management certificate in case of change in anticipated DOCO (1.11.2012) of "1 No. 315 MVA ICT (ICT-I) & associated bays and 2 Nos. of 220 kV line bays (Line-III & IV) mentioned in affidavit dated 9.10.2012;
- (b) Tariff forms in respect of each asset along with documentary proof.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)